## Central Administrative Tribunal Principal Bench

C.P. No. 377 of 1999 O.A. No. 536 of 1994



New Delhi, dated this the 10th June, 2000

Hon ble Mr. S.R. Adige, Vice Chairman (A) Hon ble Mr. Kuldip Singh, Member (J)

In the matter of:

D.D. Mishra Vs. Union of India & Anr.

## <u>Between</u>

D.D. Mishra

.. Petitioner

(None appeared)

Versus

Shri S.C. Sengupta. Chief Mechanical Engineer, Office of the General Manager, Central Railway, Mumbai, CST.

.. Respondent

(By Advocate: Shri S.C. Dhawan, Sr. Counsel with Shri V.S.R. Krishna)

## ORDER (Oral)

## MR. S.R. ADIGE, VC (A)

note that pursuant to our order dated 3.5.2000 in this C.P. respondents on 4.7.2000 have passed a reasoned and speaking order, a copy of which has been handed over to us across the Bar.

- Under the circumstances the contempt 2. proceedings are dropped. Notices are discharged.
- In the event applicant is aggrieved the aforesaid order dated 4.7.2000 it will be open to applicant to challenge the same sepaarately in accordance with law, if so advised.

Member (J)

/GK/

Vice Chairman (A)